## GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:2065
ANSWERED ON:19.08.2013
STRIKES BY TRADE UNIONS
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## Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the labour unrest has Increased during the last three years and the current year including backward areas of the country;
- (b)if so, the number of such disputes reported during the said period, State-wise and year-wise including Madhya Pradesh;
- (c)the number of mandays wasted and total loss in production as well as in monetary terms suffered by the country as a result thereof during the said period, State-wise and year-wise;
- (d)the State-wise number of workers/employers rendered jobless particularly in backward areas as a result thereof during the said period, State-wise; and
- (e)the steps taken by the Government for speedy settlement of such disputes?

## **Answer**

## MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a): As per statistics compiled by Labour Bureau, Ministry of Labour & Employment, data on labour unrest pertaining to strikes and lockouts during the last three years and the current year are as under:

YEAR STRIKE LOCKOUT TOTAL 2010(Provisional) 199 172 371 2011 (Provisional) 200 189 389 2012(Provisional) 250 27 277 2013(Provisional) 67 12 79

The above statistics does not indicate that labour unrest has been increasing in the country during the period under reference.

- (b) to (d): A statement showing number of disputes pertaining strikes and lockouts, Mandays lost and total loss in production (in Rs.) and number of workers/employees rendered jobless reported during the last three years and current year, State-wise and year-wise including Madhya Pradesh, as compiled by Labour Bureau, Ministry of Labour & Employment, is Annexed.
- (e); The Industrial Disputes Act, 1947, provides a framework for maintaining harmonious industrial relations. The Act facilitates intervention, mediation and conciliation by the Industrial Relation Machinery of the appropriate Government for resolution of industrial disputes. Central Industrial Relations Machinery (CIRM) of Ministry of Labour & Employment continuously makes efforts to maintain harmonious industrial relations in establishments falling under the central sphere. Similar arrangement is also available in States for establishments falling under State Sphere.